



2026:AHC:24046

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1656 of 2026

Rajendra Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pramod Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Pramod Kumar Srivastava, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.
2. The relief sought in the present writ petition is for a direction to the respondent no. 2 to consider the writ petitioner's reply dated 09.12.2025 to the show cause notice dated 29.11.2025.
3. Learned Standing Counsel submits that the reply shall be considered by the respondent no. 2, District Commandant, Home Guard Department, District Chitrakoot.
4. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed of** requiring the authority to decide the writ petitioner's reply within a period of six weeks from the date of presentation of the certified copy of the order.
5. Instructions filed today are taken on record as marked as appendix A.

February 4, 2026

Ashu

(Vikas Budhwar,J.)